



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Thiruvananthapuram,
Thursday

2022 മാർച്ച് 31
31st March 2022
1197 മീനം 17
17th Meenam 1197
1944 ചൈത്രം 10
10th Chaitra 1944

നമ്പർ
No. 1100

GOVERNMENT OF KERALA
Law (Legislation-B) Department
NOTIFICATION

No. 14632/Leg.B1/2021/Law.

Dated, Thiruvananthapuram,

31st March, 2022
17th Meenam, 1197
10th Chathra, 1944.

The following Ordinance promulgated by the Governor of Kerala on the 31st day of March, 2022 is hereby published for general information.

By order of the Governor,

V. HARI NAIR,
Law Secretary.



ORDINANCE No. 13 OF 2022**THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS
AS RESPECTS CERTAIN CORPORATIONS AND COMPANIES)
AMENDMENT ORDINANCE, 2022**

Promulgated by the Governor of Kerala in the Seventy-third Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970.

Preamble.—WHEREAS, the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Ordinance, 2021 (138 of 2021) was promulgated by the Governor of Kerala on the 13th day of September, 2021;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 4th day of October, 2021 and ended on the 11th day of November, 2021;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Ordinance, 2021 (141 of 2021) was promulgated by the Governor of Kerala on the 13th day of November, 2021;

AND WHEREAS, though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 90 of the Fifteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 18th day of February, 2022 and ended on the 18th day of March, 2022;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India the said Ordinance will cease to operate on the 1st day of April, 2022;



AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Ordinance, 2022.

(2) It shall come into force on such date as the Government may, by notification in the Gazette, appoint.

2. *Act 19 of 1970 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 2.*—In section 2 of the principal Act, in clause (a), the words, figures and brackets “or the Kerala Non-Resident Keralites’ Welfare Board constituted under section 9 of the Non-Resident Keralites’ Welfare Act, 2008 (10 of 2009)” shall be inserted at the end, before the symbol “;”.

4. *Repeal and saving.*—(1) The Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Ordinance, 2021 (141 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.

